

Vol. 257
No. 9



Thursday,
28th July, 2022
6 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers laid on the Table (pages 1 - 11)

Message from Lok Sabha - *Reported*

National Anti-Doping Bill, 2022 - *laid on the Table* (pages 11)

Report of the Department-related Parliamentary Standing Committee on Industry - *Presented* (pages 11)

Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes - *Laid on the table* (pages 12)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Statements by Minister - *Laid on the Table*

Status of Implementation of recommendations/ observations contained in the Three Hundred and Sixty-first Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change (pages 12)

Status of Implementation of recommendations/ observations contained in the Three Hundred and Fifteenth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture(pages 12)

Status of Implementation of recommendations/ observations contained in the Two Hundred and Eightieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture(pages 12 - 13)

Motion for election to the Central Advisory Board of Archaeology (CABA) - *adopted* (pages 13)

Observation by the Chair (pages 13 - 17)

Suspension of Members (pages 17 - 21)

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]*

Website: <http://rajyasabha.nic.in>
<http://parliamentofindia.nic.in>
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Thursday, the 28th July, 2022 / 6 Sravana , 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Personnel, Public Grievances and Pensions
- II. Reports and Accounts of (2020-21) of various company, institutes, University and related papers

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Service Act, 1951:-

- (1) G.S.R. 440 (E), dated the 10th June, 2022, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2022.
- (2) G.S.R. 441 (E), dated the 10th June, 2022, publishing the Indian Administrative Service (Pay) Second Amendment Rules, 2022.
- (3) G.S.R. 445 (E), dated the 13th June, 2022, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022.
- (4) G.S.R. 446 (E), dated the 13th June, 2022, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 2022.
- (5) G.S.R. 473 (E), dated the 24th June, 2022, publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2022.
- (6) G.S.R. 474 (E), dated the 24th June, 2022, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 2022.

[Placed in Library. For (1) to (6) See No. L.T. 7223/17/22]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Eighteenth Annual Report and Accounts of the Bharatiya Nabhikiya Vidyut Nigam Limited, (BHAVINI), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor's General of India thereon.
- (b) Review by Government on the working of the above Report.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7222/17/22]

(B) A copy each (in English and Hindi) of the following papers :—

- (i) (a) Annual Report and Accounts of the National Institute of Science Education and Research, Bhubaneswar, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7557/17/22]

- (ii) (a) Annual Report and Accounts of the University of Mumbai- Department of Atomic Energy, Centre for Excellence in Basic Sciences, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7558/17/22]

- (iii) (a) Annual Report and Accounts of the Institute of Mathematical Sciences, Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7559/17/22]

I. Notifications of the Ministry of Environment, Forest and Climate Change**II. Report and Accounts (2019-20) of WII, Dehradun, Uttarakhand and related papers**

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 334 (E), dated the 4th May, 2022, publishing the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings (Amendment) Rules, 2022, under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 7289/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 345 (E), dated the 10th May, 2022, amending the principal Notification No. G.S.R. 45 (E), dated the 19th January, 2018, by inserting certain entries as mentioned therein, issued under sub-sections (1) and (2) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 7291/17/22]

II. A copy each (in English and Hindi) of the following papers: —

- (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7287/17/22]

Report and Accounts (2019 - 20 and 2020 - 21) of various Trust, Sangrahalaya, Society and museums and related papers

संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) (a) Annual Report and Accounts of the National Culture Fund, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Trust.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7295/17/22]

- (ii) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7294/17/22]

- (iii) (a) Annual Report and Accounts of the Asiatic Society, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.

[Placed in Library. See No. L.T. 7293/17/22]

- (iv) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (v) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iv) and (v) See No. L.T. 7296/17/22]

Notifications of the Ministry of Law of Justice

विधि और न्याय मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the

Ministry of Law of Justice (Department of Legal Affairs), under sub-section (2) of Section 84 of the Arbitration and Conciliation Act, 1996:-

- (1) G.S.R. No. 527 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Terms and Conditions and Salary and Allowances payable to the Chairperson and Members) Rules, 2022.
- (2) G.S.R. No. 528 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Qualifications, Appointment and other Terms and Conditions of the Service of Chief Executive Officer) Rules, 2022.
- (3) G.S.R. No. 529 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022.
- (4) G.S.R. No. 530 (E), dated the 9th July, 2022, publishing the Arbitration Council of India (Number of officers and other Employees, their Qualifications, Appointment and other Terms and Conditions) Rules, 2022.

[Placed in Library. For (1) to (4) See No. L.T. 7259/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under Section 32 of the New Delhi International Arbitration Centre Act, 2019 :-

- (1) G.S.R. 442 (E), dated the 13th June, 2022, publishing the New Delhi International Arbitration Centre (Terms and Conditions and the Salary and Allowances Payable to Chairperson and Full-time Members) Rules, 2022.
- (2) G.S.R. 464 (E), dated the 21st June, 2022, publishing the New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022.
- (3) G.S.R. 469 (E), dated the 24th June, 2022, publishing the New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other Officers and Employees) Rules, 2022.
- (4) G.S.R. 470 (E), dated the 24th June, 2022, publishing the New Delhi International Arbitration Centre (Travelling and Other Allowances Payable to Part-time Members) Rules, 2022.

[Placed in Library. For (1) to (4) See No. L.T. 7258/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the

Ministry of Law and Justice (Legislative Department), under sub-section (3) of Section 28 of the Representation of the People Act, 1950:-

- (1) S.O. 2802 (E), dated the 17th June, 2022, publishing the Registration of Electors (Amendment) Rules, 2022.
- (2) S.O. No. 2811 (E), dated the 19th June, 2022, publishing a Corrigendum to the Notification No. S.O. 2802 (E), dated the 17th June, 2022.

(iv) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department), Notification No. S.O. 2804 (E), dated the 17th June, 2022, publishing the Conduct of Elections (Second Amendment) Rules, 2022, under sub-section (3) of Section 169 of the Representation of People Act, 1951.

[Placed in Library. For (iii) and (iv) See No. L.T. 7260/17/22]

Notifications of the Ministry of External Affairs

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, under sub-section (3) of Section 24 of the Passports Act, 1967, along with Delay Statements:-

- (1) G.S.R. 1170 (E), dated the 26th December, 2016, publishing the Passports (Amendment) Rules, 2016.
- (2) G.S.R. 1171 (E), dated the 26th December, 2016, publishing the Passport (Amendment) Rules, 2016.
- (3) G.S.R. 390 (E), dated the 19th April, 2017, publishing the Passport (Amendment) Rules, 2017.
- (4) G.S.R. 410 (E), dated the 26th April, 2017, publishing the Passport (Amendment) Rules, 2017.
- (5) G.S.R. 1063 (E), dated the 24th August, 2017, publishing the Passports Application (Facilitation and Processing) Rules, 2017.
- (6) G.S.R. 1150 (E), dated the 13th September, 2017, publishing the Passport (Amendment) Rules, 2017.
- (7) G.S.R. 1215 (E), dated the 3rd October, 2017, publishing the Passports (Amendment) Rules, 2017.

- (8) G.S.R. 1366 (E), dated the 3rd November, 2017, publishing the Passports (Amendment) Rules, 2017.
- (9) G.S.R. 39 (E), dated the 18th January, 2018, publishing the Passports (1st Amendment) Rules, 2018.
- (10) G.S.R. 339 (E), dated the 6th April, 2018, publishing the Passport (IInd Amendment) Rules, 2018.
- (11) G.S.R. 1117 (E), dated the 15th November, 2018, publishing the Passport (3rd Amendment) Rules, 2018.
- (12) G.S.R. 933 (E), dated the 18th December, 2019, publishing the Passports (Amendment) Rules, 2019.
- (13) G.S.R. 297 (E), dated the 15th May, 2020, publishing the Passports Application (Facilitation and Processing) (Amendment) Rules, 2020.
- (14) G.S.R. 356 (E), dated the 5th June, 2020, publishing the Passport (Amendment) Rules, 2020.

[Placed in Library. For (1) to (14) See No. L.T. 7264/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, issued under Section 22 of the Passports Act, 1967, along with Delay Statements:-

- (1) G.S.R. 732 (E), dated the 17th October, 2014, exempting the passport holders whose passport got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions mentioned therein.
- (2) G.S.R. 195 (E), dated the 17th March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tinals of sailing vessels, *vide* Notification No. G.S.R. 1812, dated the 25th September, 1968, and making the provisions of Section 3 applicable on them *w.e.f* 1st June, 2015.
- (3) G.S.R. 272 (E), dated the 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015, from payment of Passport fees, subject to certain conditions mentioned therein.
- (4) G.S.R. 435 (E), dated the 4th May, 2017, waiving of Emergency Certificate fees for Indians living in Saudi Arabia during the grace period announced by the Saudi Arabia Government and other conditions as

specified therein.

- (5) G.S.R. 4966 (E), dated the 25th September, 2018, exempting the passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018 from payment of passport fee subject to conditions mentioned therein.
- (6) G.S.R. 756 (E), dated the 11th December, 2020, waiving off Emergency certificate fees for Indians living in Oman during the grace period announced by Government of Oman, along with certain other conditions as specified therein.
- (7) G.S.R. 35 (E), dated the 20th January, 2021, waiving off Emergency certificate fees for Indians living in Oman during the period of Amnesty scheme announced by Government of Oman, along with certain other conditions as specified therein.
- (8) G.S.R. 515 (E), dated the 8th February, 2022, exempting the passport holders whose passports have been lost or damaged due to tropical cyclone "Shaheen" in Oman in October, 2021, from payment of passport fee subject to conditions mentioned therein.

[Placed in Library. For (1) to (8) See No. L.T. 7264/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs, issued under Section 21 of the Passports Act, 1967, along with Delay Statements:-

- (1) G.S.R. 722 (E), dated the 26th July, 2016, rescinding the Notification No. G.S.R. 353 (E), dated the 26th May, 1976, except as respects things done or omitted to be done before such rescission.
- (2) G.S.R. 723 (E), dated the 26th July, 2016, delegating the power to issue passports to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of that Republic to Embassy of India, Yangon, subject to conditions mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 7264/17/22]

Reports and Accounts (2019-20 and 2020-21) of various centres and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table, a copy each (in English and Hindi) of

the following papers:—

- (i) (a) Annual Report of the Tibet House, New Delhi, for the year 2020-21.
 (b) Annual Accounts of the Tibet House, New Delhi, for the year 2020-21, and the Audit Report thereon.
 (c) Review by Government on the working of the above Centre.
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7314/17/22]

- (ii) (a) Annual Report of the Central Institute of Higher Tibetan Studies(CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2020-21.
 (b) Annual Accounts of the Central Institute of Higher Tibetan Studies(CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2020-21, and the Audit Report thereon.
 (c) Review by Government on the working of the above Centre.
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7316/17/22]

- (iii) (a) Annual Report of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2019-20.
 (b) Annual Accounts of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2019-20, and the Audit Report thereon.
 (c) Review by Government on the working of the above Centre.
 (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7315/17/22]

I. Notifications of the Ministry of Labour and Employment

II. Reports and Accounts (2020-21) of Dattopant Thengadi National Board for Workers Education and Development, Nagpur and related papers

श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. N-12/13/01/2019-P&D, dated the 1st April, 2022, notifying the

decision to relax the eligibility condition of ESIC COVID-19 Relief Scheme *w.e.f.* 24.03.2020, under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. L.T. 7319/17/22]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Sixty-second Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), Nagpur, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7318/17/22]

Report and Accounts (2020-21) of NEHHDC, Guwahati and related papers

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-Fourth Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC), Guwahati, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7326/17/22]

Report and Accounts (2020-21) of NFDC, Mumbai and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. L. Murugan, I lay on the Table:-

- (1) A copy each (in English and Hindi) of the following papers, under

sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-sixth Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7208/17/22]

MESSAGE FROM LOK SABHA

The National Anti-Doping Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct in Lok Sabha, I am directed to enclose the National Anti-Doping Bill, 2022, as passed by Lok Sabha at its sitting held on the 27th July, 2022."

Sir, I lay a copy of the Bill on the Table.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I rise to present the 317th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in its 309th Report on "Electric & Hybrid Mobility — Prospects And Challenges in Automobile Industry" pertaining to the Ministry of Heavy Industries.

**REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : महोदय, मैं 21 अप्रैल, 2022 से 26 अप्रैल, 2022 तक अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण संबंधी समिति के अगत्ती, कोच्चि, कुर्ग और बेंगलुरु के अध्ययन दौरे प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

STATEMENTS BY MINISTER

**Status of implementation of recommendations/ observations contained in the Three
Hundred and Sixty-first report of the Department-related Parliamentary
Standing Committee on Science and Technology, Environment,
Forests and Climate Change**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (DR. JITENDRA SINGH): Sir, I lay a Statement regarding Status of implementation of recommendations/observations contained in the Three Hundred and Sixty-first Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

**Status of implementation of recommendations/ observations contained in the Three
Hundred and Fifteenth Report of the Department-related Parliamentary Standing
Committee on Transport, Tourism and Culture**

संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, मैं संस्कृति मंत्रालय की अनुदान मांगों (2022-23) के संबंध में विभाग संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी समिति के तीन सौ पंद्रहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य सभा पटल पर रखता हूँ।

**Status of Implementation of recommendations/ observations contained in the Two
Hundred and Eightieth Report of the Department-related Parliamentary Standing
Committee on Transport, Tourism and Culture**

पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं "जम्मू और कश्मीर में पर्यटन का विकास" के संबंध में विभाग संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी

समिति के दो सौ अस्सीवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य सभा पटल पर रखता हूँ।

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY (CABA)**

THE MINISTER OF CULTURE (SHRI G. KISHAN REDDY): Sir, I move:

"That in pursuance of the provision in point 9 of the Ministry of Culture (Archaeological Survey of India) Resolution No.T-17019/7/2019-EE dated 19.05.2022, this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Central Advisory Board of Archaeology, subject to the provisions of the said Resolution."

The question was put and the Motion was adopted.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it was brought to my notice that some Members, in spite of clear instructions and warning, have tried to film the proceedings of the House and then give it to others. Such actions are totally prohibited. If anybody is found in possession of such things, he will be found guilty and action will be taken against him. There is no need to again say anything further on this. I think, everybody will understand. And, also...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): * ...
(Interruptions) . . .

MR. CHAIRMAN: No; there is no right. You have no right. ...*(Interruptions)*... The right is ...*(Interruptions)*... There is no right. This is not the way. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: *...*(Interruptions)*...

* Expunged as ordered by the Chair.

MR. CHAIRMAN: This is not the way. ...*(Interruptions)*... These Members, who have brought placards, note down their names, and they are named. ...*(Interruptions)*... These people are named. ...*(Interruptions)*... Now, Shrimati Nirmala Sitharaman ...*(Interruptions)*... Please, go to your seats. ...*(Interruptions)*... Go to your seat -- you are named -- and then go out. ...*(Interruptions)*...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you very much, Sir, for giving me this opportunity. ...*(Interruptions)*...

MR. CHAIRMAN: The Members, who are carrying placards, have been named. ...*(Interruptions)*... They have to leave the House. Otherwise, action will be taken. ...*(Interruptions)*... Shrimati Nirmala Sitharaman.

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise here to speak briefly on the objectionable statement made by the Leader of the Opposition in the Lok Sabha, regarding the Rashtrapati, by using a sexist insult by calling her '*rashtrapatni*'. ...*(Interruptions)*... Any common-sense person with a common understanding knows that Rashtrapati is a gender-agnostic word representing the leader of the country. ...*(Interruptions)*... Therefore, I think it is not the slip of the tongue. It was a deliberate sexist insult...*(Interruptions)*...

MR. CHAIRMAN: Only Nirmalaji's voice will go on record. Other noise should not be recorded. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: It was a deliberate insult against a person who comes from a tribal background, who is a self-made woman, who, coming from a backward region of the country, has served as an MLA, has served successfully as a Minister, has been a very good Governor, and now the entire country is rejoicing in her selection as the Rashtrapati. ...*(Interruptions)*... At this time, for the Leader of the Opposition in the Lok Sabha to call her '*rashtrapatni*'...*(Interruptions)*... as in a very pati-patni kind of a level, has insulted the country's President. ...*(Interruptions)*...

I demand an apology from the President of the Congress Party, who, herself being a woman, has allowed her leader in the Lok Sabha to speak insultingly about our Rashtrapati and also to the entire country for the insult that her own leader in the

Lok Sabha has very * ...*(Interruptions)*.... It is not the slip of the tongue. It was a deliberate plan to insult the Rashtrapati, and this is unacceptable. ...*(Interruptions)*....* Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Please, nobody is supposed to make any derogatory comment against the President of India. ...*(Interruptions)*... Making such comments is bad. ...*(Interruptions)*... Even in the Constituent Assembly, this point was discussed, and it was settled that the term '*Rashtrapati*' has to be used. ...*(Interruptions)*... And, I don't know why it has happened, and it is wrong. ...*(Interruptions)*... As I have told you, please go back to your seats. ...*(Interruptions)*... Do not show the placards. ...*(Interruptions)*... If you don't want it, then... ...*(Interruptions)*... They are protesting against loose comments made against the hon. President... ...*(Interruptions)*... Not in the House, not in the House, outside. ...*(Interruptions)*... The House is adjourned till 12 o'clock.

The House then adjourned at ten minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

श्री उपसभापति : माननीय लीडर ऑफ दि हाउस बोलें...*(व्यवधान)*... प्लीज़, प्लीज़...*(व्यवधान)*... और कोई बात रिकॉर्ड पर नहीं जा रही है।...*(व्यवधान)*...

सभा के नेता (श्री पीयूष गोयल) : उपसभापति महोदय, काँग्रेस पार्टी के...*(व्यवधान)*... माननीय राष्ट्रपति जी का अपमान किया...*(व्यवधान)*... देश की हर महिला का अपमान किया...*(व्यवधान)*... इस देश के आदिवासियों का अपमान किया...*(व्यवधान)*... इस सदन का अपमान किया...*(व्यवधान)*... आज पूरा देश इस विषय पर गंभीरता से चिंतित है और गंभीरता से आलोचना कर रहा है।...*(व्यवधान)*... यह देश राष्ट्रपति जी का अपमान नहीं सहेगा।...*(व्यवधान)*...

श्री उपसभापति : सिर्फ माननीय पीयूष जी की बात ही रिकॉर्ड पर जा रही है।...*(व्यवधान)*...

श्री पीयूष गोयल : उस अपमान को पुनः दोहराया।...*(व्यवधान)*... इस देश का राष्ट्रपति कोई भी हो, चाहे वह ब्राह्मण हो, चाहे आदिवासी हो, क्या काँग्रेस हमारे देश के राष्ट्रपति जी को जात-पात की राजनीति में डालना चाहती है?...*(व्यवधान)*... क्या वह देश के राष्ट्रपति जी को इस प्रकार से बाँटना चाहती है?...*(व्यवधान)*... काँग्रेस का कहने का मतलब क्या है? ...*(व्यवधान)*... फिर वे

* Expunged as ordered by the Chair.

कहते हैं कि उन्होंने अचानक एक बार गलत शब्द का इस्तेमाल किया।...(व्यवधान)... उन्होंने दो बार बड़ा डेलिब्रेटली...(व्यवधान)...

श्री उपसभापति : सिर्फ लीडर ऑफ दि हाउस की बात ही रिकॉर्ड पर जा रही है।...(व्यवधान)... प्लीज़, प्लीज़...(व्यवधान)...

श्री पीयूष गोयल : उन्होंने दो बार गलत शब्द का इस्तेमाल किया और इस विषय को मामूली बताते हुए कहा कि हम बवाल मचा रहे हैं।...(व्यवधान)... यह पूरे देश की चिंता है।...(व्यवधान)... यह कोई बवाल है!...(व्यवधान)... उन्होंने उसको 'mountain out of a molehill' कहने की कोशिश की।...(व्यवधान)... वे समझते हैं कि राष्ट्रपति जी का अपमान कोई छोटी घटना है।...(व्यवधान)... इसके लिए वे हमारे ऊपर आरोप लगा रहे हैं कि हम बवाल कर रहे हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Thank you. I move to ...*(Interruptions)*...

श्री पीयूष गोयल : सर, मैं इसकी निन्दा करता हूँ।...(व्यवधान)... काँग्रेस की अध्यक्ष को इस विषय पर माफी माँगनी चाहिए।...(व्यवधान)... काँग्रेस की अध्यक्ष को सदन में आकर माफी माँगनी चाहिए।...(व्यवधान)...

विदेश मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती मीनाक्षी लेखी) : सर...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...*(व्यवधान)*... सिर्फ मीनाक्षी लेखी जी की बात ही रिकॉर्ड पर जा रही है।...(व्यवधान)... प्लीज़, प्लीज़ ...*(व्यवधान)*...

श्रीमती मीनाक्षी लेखी : सर...*(व्यवधान)*...

श्री उपसभापति : जो लोग प्लैकार्ड लेकर खड़े हैं, उनको माननीय चेयरमैन साहब पहले सेशन में नेम कर चुके हैं।...(व्यवधान)... प्लीज़, प्लीज़, माननीय एलओपी कुछ बोलना चाह रहे हैं।...(व्यवधान)... माननीय एलओपी, आप बोलिए। ...*(व्यवधान)*... प्लीज़ ...*(व्यवधान)*...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, ...*(Interruptions)*...

श्री उपसभापति : मुरलीधरन जी, प्लीज़, आप रुकिए। ...*(व्यवधान)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, जो लोक सभा के सदस्य हैं, उनके बारे में इस सदन में वे आवाज़ नहीं उठा सकते। ...(व्यवधान)...इसके लिए आपके रूल्स परमिट नहीं करते हैं। ...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी, यह बाहर की बात है,...(व्यवधान)... जो महामहिम राष्ट्रपति पर टिप्पणी है।...(व्यवधान)... महामहिम पर टिप्पणी नहीं हो सकती है। ...(व्यवधान)... उनके महत्व को आप भी जानते हैं। प्लीज़ ...(व्यवधान)... प्लीज़, मुरलीधरन जी, कृपया आप बोलें।...(व्यवधान)...

SUSPENSION OF MEMBERS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I move the following Motion:-

"That this House having taken a serious note of the misconduct of

1. Shri Sushil Kumar Gupta
2. Shri Sandeep Kumar Pathak
3. Shri Ajit Kumar Bhuyan

who have entered the Well of the House, shouted slogans and displayed placards this morning, thereby disrupting the proceedings of the House, in utter disregard to the House and the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Members, be suspended from the service of the Council for the remainder of the current week under Rule 256."

MR. DEPUTY CHAIRMAN: Now, the question is:

"That this House having taken a serious note of the misconduct of

1. Shri Sushil Kumar Gupta
2. Shri Sandeep Kumar Pathak
3. Shri Ajit Kumar Bhuyan

who have entered the Well of the House, shouted slogans and displayed placards this morning, thereby disrupting the proceedings of the House, in utter

disregard to the House and the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Members, be suspended from the service of the Council for the remainder of the current week under Rule 256."

AN HON. MEMBER: Division. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Go to your seats. ...(*Interruptions*)... I will give division. ...(*Interruptions*)... आप लोग अपनी सीट्स पर जाइए, तो मैं डिवीज़न देने के लिए तैयार होऊँगा। ...(*व्यवधान*)... हंगामे में डिवीज़न नहीं होता है, यह आप जानते हैं। ...(*व्यवधान*)... Please go back to your seats. ...(*Interruptions*)... For division, go back to your seats. ...(*Interruptions*) ... आप डिवीज़न में इंटरस्टेड नहीं हैं, यह देश देख रहा है। ...(*व्यवधान*)... अगर आप डिवीज़न में इंटरस्टेड हैं, तो अपनी सीट्स पर जाइए, तब मैं डिवीज़न देता हूँ। ...(*व्यवधान*)... आप में से कोई अपनी सीट पर नहीं जा रहा है।

I put the Motion to vote.

...(*Interruptions*)...

The motion was adopted.

MR. DEPUTY CHAIRMAN: Shri Sushil Kumar Gupta, Shri Sandeep Kumar Pathak and Shri Ajit Kumar Bhuyan are suspended from the service of the Council for the remainder of the current week. ...(*Interruptions*)... The House is adjourned till 2.00 p.m.

The House then adjourned at six minutes past twelve of the clock.

The House reassembled at two of the clock,

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*].

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Hon. Members, kindly cooperate. ...(*Interruptions*)... We have to take up the Bill. ...(*Interruptions*)... The Members who have been named by the hon. Chairman under Rule 256 and suspended, are requested to withdraw from the House. ...(*Interruptions*)... The Members named by the hon. Chairman under Rule 256 and suspended, may please withdraw from the House. ...(*Interruptions*)... The Bill has to be taken up. ...(*Interruptions*)... The Bill is lagging. ...(*Interruptions*)... Please cooperate. ...(*Interruptions*)... Hon.

Members, please cooperate. ...*(Interruptions)*... Only when the House is in order, we can take up the Bill. ...*(Interruptions)*... No placards please! ...*(Interruptions)*... Please cooperate. ...*(Interruptions)*... We have to take up the Bill. ...*(Interruptions)*... Hon. Members, please withdraw from the House. ...*(Interruptions)*... Mr. Ajit Kumar Bhuyan, Mr. Sandeep Kumar Pathak and Mr. Sushil Kumar Gupta, who have been named by the hon. Chairman under Rule 256 and suspended, kindly withdraw from the House. ...*(Interruptions)*... These three Members, who have been named, kindly withdraw from the House. ...*(Interruptions)*... Please cooperate. ...*(Interruptions)*... Do you want to take up the Bill or not? ...*(Interruptions)*... Mr. Ajit Kumar Bhuyan, Mr. Sandeep Kumar Pathak and Mr. Sushil Kumar Gupta, who have been named by the hon. Chairman under Rule 256 and suspended, kindly withdraw from the House. ...*(Interruptions)*... Please cooperate. ...*(Interruptions)*... We have to carry on with the Business. ...*(Interruptions)*... You have to cooperate. ...*(Interruptions)*... These three Members, kindly cooperate. ...*(Interruptions)*... Others, please resume your seats so that I can listen to what you say. ...*(Interruptions)*... I am not able to hear what you are saying. ...*(Interruptions)*... Please resume your seats and speak from there. ...*(Interruptions)*... You can speak from your places. ...*(Interruptions)*... I can hear you. ...*(Interruptions)*... Mr. Javed, these three Members have to leave the House and other Members have to resume their seats. ...*(Interruptions)*... Otherwise, it is not possible. ...*(Interruptions)*... I am not.....*(Interruptions)*... I am not able to hear. ...*(Interruptions)*... The House is adjourned till 3.00 p.m.

The House then adjourned at five minutes past two of the clock.

The House reassembled at three of the clock,

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*].

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, we have Business before the House. ...*(Interruptions)*... And, the three Members who are suspended already, they should withdraw immediately. ...*(Interruptions)*... So, I request Shri Ajit Kumar Bhuyan, Shri Sandeep Kumar Pathak and Shri Sushil Kumar Gupta, please withdraw yourself and go out of the House so that the Parliament, the Rajya Sabha can function normally. ...*(Interruptions)*... So, I request you all to go to... ...*(Interruptions)*... Those who are suspended, go out of the House, withdraw yourself and others, please go to your seats. ...*(Interruptions)*..._Please go to your

seats. ...*(Interruptions)*... Please go to your seats, and we will start the discussion now. ...*(Interruptions)*... Shri Ajit Kumar Bhuyan, Shri Sandeep Kumar Pathak and Shri Sushil Kumar Gupta, please withdraw yourself, go out of the House and maintain discipline of the House. ...*(Interruptions)*... The glory of the House is to be maintained. ...*(Interruptions)*... Don't make unnecessary noise. ...*(Interruptions)*... Don't make... ...*(Interruptions)*... Don't bring disorder to the House. ...*(Interruptions)*... You are bringing disorder. ...*(Interruptions)*... You are not expected... ...*(Interruptions)*... You are not expected to do that. ...*(Interruptions)*... First, the suspended Members have to withdraw. ...*(Interruptions)*... You persuade them to withdraw, then every other thing can be considered and every other request can be considered. ...*(Interruptions)*... But, before that, the three Members, Shri Ajit Kumar Bhuyan, Shri Sandeep Kumar Pathak and Shri Sushil Kumar Gupta, please withdraw. ...*(Interruptions)*... Please withdraw from the House. ...*(Interruptions)*... Let the House function normally. ...*(Interruptions)*... First the Members have to go out of the House. ...*(Interruptions)*... The House is adjourned till 4.00 p.m.

The House then adjourned at three minutes past three of the clock.

The House reassembled at four of the clock,
 THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No, you go to your seat. ...*(Interruptions)*... You go to your seat. ...*(Interruptions)*... Mr. John Brittas, when the House is not in order, I cannot take any point of order. ...*(Interruptions)*... I cannot listen to you. ...*(Interruptions)*... I am not able to hear anything. ...*(Interruptions)*... When the House is not in order, there cannot be any point of order. ...*(Interruptions)*...

I cannot hear what you are saying. ...*(Interruptions)*... Shri Ajit Kumar Bhuyan, Shri Sandeep Kumar Pathak and Shri Sushil Kumar Gupta, you have been named by the hon. Chairman and suspended, you are requested to withdraw from the House. ...*(Interruptions)*... Why don't you cooperate? ...*(Interruptions)*... Hon. Minister is waiting for the Bill. ...*(Interruptions)*... Please cooperate. ...*(Interruptions)*... These three Members, please withdraw from the House. ...*(Interruptions)*... Unless there is order in the House, how can...*(Interruptions)*... Yes, I have told them. ...*(Interruptions)*... The Minister is waiting for his Bill. ...*(Interruptions)*... And these three Members, who have been named by the Chairman under Rule 256 and

suspended, kindly withdraw from the House. ...*(Interruptions)*... Yes, it applies to everyone. ...*(Interruptions)*... Kindly ...*(Interruptions)*... Hon. Members, only if you can resume to your seats, any Business can be taken up. ...*(Interruptions)*... Yes, the Minister concerned is here. ...*(Interruptions)*... The Minister concerned is here. ...*(Interruptions)*... He has to move the Bill. ...*(Interruptions)*... No, no. First of all, these three Members have to be withdrawn. ...*(Interruptions)*... They have to withdraw from the House. ...*(Interruptions)*... He has to move the Bill. ...*(Interruptions)*... He is very much here. ...*(Interruptions)*... He has to move the Bill, he is here. ...*(Interruptions)*... Hon. Members, please cooperate. ...*(Interruptions)*... If you want the House to function, we need order in the House ...*(Interruptions)*... The House stands adjourned to meet at 1100 hours on Friday, the 29th July, 2022.

The House then adjourned at three minutes past four of the clock till eleven of the clock on Friday, the 29th July, 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)